

High Court of Jammu and Kashmir at Jammu

Order

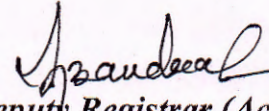
No: 92

Dated: 20/4/2017

Sanction is hereby accorded to the additional allotment of funds in favour of the following Courts, under Major Head 2014-Adm. Of Justice, Sub Head 0488-D&S Judges, under various object heads during the current financial year 2017-18 as per detail given below:-

Rs. In lacs.			
S.No.	Name of the court	T.E.	2071-P&ORB (NPS)
1.	Pr. D&S Judge, Kargil.	1.00	----
2.	Chief Judl. Magistrate, Leh.	0.40	----
3.	Sub Judge, Vailoo.	0.25	----
4.	Munsiff, Katra.	----	0.30
5.	Munsiff, Buniyar.	----	0.70
6.	Munsiff, Tangdhar(Karnah)	----	0.40
7.	Addl. Mob. Mag. Khaltsi.	0.30	----

By Order.

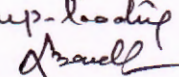

Deputy Registrar (Accts) 20/4/17

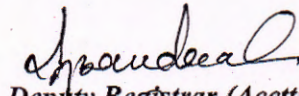
No: 2820-31 /AC

Dated: 20/4/2017

Copy to the:-

1. Pr. D&S Judge, Kargil.
2. Chief Judl. Magistrate, Leh.
3. Sub Judge, Vailoo.
- 4-5 Munsiff, Katra./Buniyar/Tangdhar
5. Addl. Mob. Mag. Khaltsi.
- 7-12 Try Officer, Leh/Vailoo/Katra/Khaltsi/Kargil/Buniyar/Tangdhar(Karnah).
.... For in f. and n/a
- 13 Order file.

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Deputy Registrar (Accts) 20/4/17